

B.P.C.L. in the country's development and the future of the employees working in it.

(v) Need to include Tileibani Block in Deogarh District of Orissa in the Tribal Development Agencies Programme

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Tileibani block in the Deogarh District Orissa is very backward area. The percentage of tribal people in this block is also very high. But it is a matter of regret that although the adjacent blocks under similar situation have been declared as Tribal Development Agency Blocks, this block does not get such benefits resulting in discontentment among the people.

I would therefore, request the Union Government to include this Tileibani Block under the Tribal Development Agency Programme forthwith. This would pave the way for the development of this neglected area which has a predominant tribal population.

(vi) Need to Provide Alternative Land to Tharu Tribals Displaced from Forest Land Under Dudua National Park in U.P.

DR. G.L. KANAUIA (Kheri): Tharu Tribals settled in forests since centuries now falling under Dudua National Park are being evicted. The Forest Act was passed after 1972, whereas they have been dwelling there since long and are presently living together in 22 Gram Panchayats. The dwellers of one Gram Panchayat Golbuji, located near Bela Parasua lying in the heart of the Dudua National Park are being evicted by force. I request the Government to provide alternative land to these Tharu tribals with minimum permissible housing loans in case of eviction so that they may not be left homeless and helpless.

14.35 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF THE
SPECIAL PROTECTION GROUP (AMENDMENT)
ORDINANCE;
AND
SPECIAL PROTECTION GROUP (SECOND
AMENDMENT) BILL

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Sir, I beg to move:

"That this House disapproves of the Special Protection Group (Amendment) Ordinance, 1994 (No. 12 of 1994) promulgated by the President on 16th November, 1994."

Mr. Deputy Speaker, Sir, ours is the largest democracy of the world. In a democratic country. The Parliament has its own significant place. Any important amendment of this kind or a modification in an Act should be brought about through Parliament. It has been discussed many a times. But the present Government holding reins of the country is continually diminishing the significance of the Parliament. If the amendment was so important, it could have been brought on 25th August when the last session of Parliament concluded. Such amendment could have been effected earlier if they had any little concern for their leaders or for the family of the late Prime Minister. This Government does not take timely steps despite our

criticism and banks upon the ordinance, puts before the Parliament amended Acts for getting them passed after the time has elapsed. I highly condemn this tendency of the Government.

Our Constitution makers and great men of this democracy like Mavalankarji and Pt. Jawaharlal Nehru said that an ordinance should be brought only when it has become legally imperative in a state or when a situation of emergency has arisen or when it has become necessary in view of some urgency. Otherwise, the Government should use its foresight and effect amendment in such laws beforehand wherever necessary. But for some time now, the people holding the reins of power have been devaluating the Parliament and other Constitutional institutions. Announcement of important decisions is made outside Parliament or an ordinance issued through the hon. President and then that thing comes in the Parliament later. Then the Government expresses its compulsions. Sir, through you, I condemn this tendency of the Government to bring in Ordinances.

Secondly, it was not so important. The reason mentioned in it that the five year term of security of Sonia ji and her family was about to expire and it was necessary to enhance it for ten years. He was aware of it on 25th August as well. The hon. Home Minister is present here who while constituting S.P.G. which was meant to give security cover to all V.V.I.Ps. including the present and the former Prime Ministers and their families, should have been apprised of the expiry of period by his I.G. or D.I.G. or even his Home Secretary and while the session was on it should have been brought before the Parliament. But it was not done. This term was to expire on Dec. 1 and the session was to start on December 7. So, this Government brought the ordinance first. It is a wrong tendency and it diminishes the Parliamentary authority. This should not happen. Foresight should have been used in this case.

Thirdly, I would like to ask whether the spirit and objectives behind the Act under which SPG was constituted in 1988 are being achieved? It is published in the newspapers that our former Prime Minister Shri Vishwa Nath Pratap Singh is thinking of moving the High Court in this connection, because the SPG Security cover has created a problem for him. He is fed up of their escort like one's shadow. The Government should think over it also. The Government wants to protect the Prime Minister, the former Prime Ministers and VVIPs. During last Lok Sabha elections, our former Prime Minister Rajiv Gandhi had gone to Sriperumbudur in South India for campaigning. He died there in a bomb blast. Verma Commission and Jain Commission were constituted to look into the lacunae and lapses on the part of Government or anybody else in it. We have received some of their reports and the work is on for the rest.

But it is yet to be known as to what was the laxity on the part of the Government. Parliament should be informed about it.

Our former President is struggling for life in PGI, Chandigarh. He also met an accident. The car carrying the security guards sped ahead of Gyaniji's car and a truck hit his car from behind and this is how this accident took